

Shri Surendra Prasad,
LIST OF INDEX BOMBAY
(Shri M. A. Mahalle)

LIST OF PAPERS IN O.A./T~~A~~ NO.

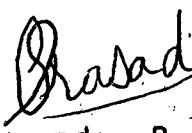
594

OF 1990

VS

PART	SERIAL NO. OF PAPERS ON RECORD	DATE OF PAPER / FILING	DESCRIPTION OF PAPER
			MIO Health & FW & 3 others
I	1	-	Per T.O. (Shri I. Sethna)
	11	28.8.90	T.O.
	2	1-10-90	Registers order
	3	11-11-93	Per T.O.
	11	2-2-94	—
	11	19-4-94	—
	3-4	12-7-94	Judgment by Hon'ble Shri B.S. Hegde m.c.s) & Hon'ble Shri M. R. Kolhatkar m.c.a) (O.A. is dismissed as withdrawn)
II	—	—	List of Index enclosed
III	1	16-8-90	Wakalatnama filed by Shri M.A. Mahalle Adv. for Applicant
	2-3	16-8-90	Scrutiny sheet
	4-5	3-9-90	Notices to all Respondents
	6	30-12-93	Final hearing notice sent to Applicant & all Respondents
	7	19-7-94	Final order dt 12-7-94 sent to both the counsels.
			31-12-02
			28-8-94

Sr.No.	Description of the Annexure. document relied upon.	Pages Nos. From To.
7	Letter dt. 10-7-90 addressed by the Applicant to the Respondent No.2.	A-5 16 -
8	Letter dt. 12-7-1990 addressed by the Appli- cant to the Respondent No. 3.	A-6 17 - 18
9	Letter dt. 1-8-90 addressed to the Regi Respondent No.2 by the Applicant.	A-7 19 -
10	Bank Draft for Rs.50/- (only with the first copy)	No 851445 of Dena Bank - Gorandhi Deonar Branch Bombay - 400088
11	Vakalatnama in favour of Shri M.A. MAHALLE, Advocate (only with the first copy.)	


(Surendra Prasad)

Date : 16-8-1990.

Applicant.

Place : Mumbai.

- 1) Reply of the Respondents 1-7
on 29-9-90
- 2) Rejoinder of the Applicant 1-3
on 17-1-94

Office Notes, Office
Membrandum, of Coram
Appearance, Tribunal's
orders of direction &
Registrar's Orders

Tribunal's Orders.

①
Fixed for Admission hearing
on 28th August 1990.

*Yashoda
Adv. Registrar*

Dated: 28.8.90

Heard counsel of the
applicant, Shri M. A. Mahalle.
The application is admitted.
Notice to the respondents to
file their reply in a period
of four weeks and serve a
copy to the counsel of the
applicant. List before the
Registrar for completion of
pleadings on 1.10.90.

M

Jy

(M.Y. Patolkar) (A. Sreedharan Nair)

M(A)

M/C

Notices are issued
to the all Respondents
on dt 3-9-90

*M.Y.
3-9-90*

(2)

Notice dt 3/9/90
 Served on R.No. 2 & 3
 on 5/9/90, R.No. 4
 on 6/9/90. Served on
 Resp 1 on 10-9-90.

OA 594/90

Date: 1.10.90

Mr. M.A. Mahalle, Advocate
 for the Applicant.

Mr. A.I.Bhatkar for Mr. M.I.
 Sethna Advocate for the
 Respondents.

Today the matter is fixed for
 filing reply. Mr. Bhatkar has
 filed reply and he submitted that
 he has filed reply for all the
 Respondents. He has served copy
 of the reply on the Advocate for
 the Applicant.

Mr. Mahalle stated that is is
 his contention that Respondents
 No.2, 3, 4 have not filed their
 reply in their personal capacity.

Since the reply of Respondents
 has been filed in the matter, the
 matter has become ready for
 hearing. However, it is not
 possible to fix hearing date in
 the near future on account of other
 old pending urgent matters. This
 matter is, therefore, kept on
 Sine die list.

Mr. Bhatkar says that at the
 time of fixing the date of final
 hearing notice may be issued to
 All the Respondents. Notice may
 also be issued to the Applicant.

Registrar.

(3)

PER TRIBUNAL

Dt.

11/11/93

Notice is issued to both the
sides on 30-12-93

W.B.

As per direction of the
Hon'ble Vice Chairman dated
24.8.93, the matter is taken
up from Sine-dia list. Fixed
for Final Hearing on 2/2/94
Issue notices for the parties
as per order dated 11/10/93

Court Officer

Rejoinder of application recd
on 28.1.94 & has given
undertaking to serve on other
side (2 days)

M.B.

Per Tribunal Date: 2/2/94
19/4/94 Applicant in person / by M A Mahalle
Advocate / Respondent A I Bhatkar
Counsel. By Consent
The matter adjourned to 19/4/94
for

Dr. Registrar

Per Tribunal Date: 19/4/94
19/4/94 Applicant in person / by Shri M A Mahalle Advocate
Advocate / Respondent by Shri M I Sethna
Counsel.

The matter adjourned to 12/7/94
for final hearing

Dr. Registrar

Date: 12.7.94 [Per B. S. Hegde M (J)]

Mr. M. A. Mahalle for the
applicant and Mr. A. I. Bhatkar for the
respondent.

During the course of
hearing learned counsel for the

(4)

applicant stated that the
reliefs claimed in the O.A.
has already been granted by
the respondents. In the circumstances
he wishes to withdraw the O.A.
Accordingly permission is
granted.

O.A. is dismissed

as withdrawn.

M.R.Kulkarni B.S.Hegde
(M.R.Kulkarni) (B.S.Hegde)
N(A) M(G)

DA 52/7/94
Date/Judge/Particulars
Co-Appliant (if any) (s)
DA 52/7/94

DA 52/7/94